

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

MA _____
UTPE 10/2003

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin,
Member

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

P.K.RastogiComplainant

Vs.

Pepsi Foods Pvt. Ltd.
& OthersRespondent

Appearances : None for the complainant

Shri S.Deb, Advocate for the respondent

Oral Order
25th August 2010

At the request of the respondent, the matter shall be listed on
23rd November 2010.

(Dr. Justice Arijit Pasayat)
Chairman

(Rahul Sarin)
Member

(Pravin Tripathi)
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

CA 128/2006

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin,
Member

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

Mayank Kaushik

.....Complainant

Vs.

Ansal Housing & Construction
(P) Ltd.

.....Respondent

Appearances : Shri K.N.Nagpal, Advocate for the applicant

Shri S.P.Sahu, Advocate for R-1

Shri Shanta Pandey, Proxy advocate for Ms.
Reena Singh, Advocate for R-2

Oral Order

25th August 2010

At the request of the counsel for the respondent, the matter is
adjourned to 23rd November 2010.

(Dr. Justice Arijit Pasayat)
Chairman

(Rahul Sarin)
Member

(Pravin Tripathi)
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

UTPE 138/2008

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin,
Member

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

DG(I&R)

.....Complainant

Vs.

Greater NOIDA Industrial Development
Authority

.....Respondent

Appearances : ADG for the DG

Oral Order

25th August 2010

None appears for the respondent. Reply to the Notice of Enquiry has not been filed. Let it be filed within four weeks.

List this matter on 18th November 2010.

(Dr. Justice Arijit Pasayat)
Chairman

(Rahul Sarin)
Member

(Pravin Tripathi)
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

UTPE 126/2007

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin,
Member

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

M/s Ispat UdyogComplainant

Vs.

M/s ACE Refractories Ltd.Respondent

Appearances : Shri Vinod Sharma, Advocate for the
complainant

Ms. Jyoti Rajshree, Proxy advocate for the
respondent

Oral Order
25th August 2010

At the request of the counsel for the complainant, the case is
adjourned to 23rd November 2010.

(Dr. Justice Arijit Pasayat)
Chairman

(Rahul Sarin)
Member

(Pravin Tripathi)
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

UTPE 58/2009

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin,
Member

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

DG(I&R)Complainant

Vs.

Haryana Urban Dev. AuthorityRespondent

Appearances : ADG for the DG

Shri Salil Paul, Advocate for the respondent

Oral Order
25th August 2010

At the oral request of the DG, we direct the DG to implead the Oriental Bank of Commerce as R-2. Issue Notice to the said party along with a copy of the Preliminary Investigation Report of the DG. If the newly added party wants to file any reply, let it do so within four weeks.

The matter shall be listed on 24th November 2010.

(Dr. Justice Arijit Pasayat)
Chairman

(Rahul Sarin)
Member

(Pravin Tripathi)
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

RTPE 21/2008

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin,
Member

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

Army Welfare Housing Organisation Complainant

Vs.

Haryana Urban Development Authority Respondent

Appearances : Shri A.K.Tiwari, A/R of the complainant

None for the respondent

Oral Order
25th August 2010

At the request of the applicant, the matter shall be listed on 23rd
November 2010.

(Dr. Justice Arijit Pasayat)
Chairman

(Rahul Sarin)
Member

(Pravin Tripathi)
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

IA 54/2009

UTPE 132/2007

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin,
Member

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

M/s Shreeji EnterprisesComplainant

Vs.

M/s Hindustan Lever Ltd. & Anr.Respondent

Appearances :Shri Amrit Pal Singh, Advocate for the
complainant

Dr. V.K.Aggarwal, Advocate for R-1
None for R-2

Oral Order

25th August 2010

It is stated by the learned counsel for the complainant that talks of settlement outside the court are going on. Learned counsel for the respondent states that he has no information. In view of the statement made by the learned counsel for the complainant, the matter shall be listed on 23rd November 2010.

(Dr. Justice Arijit Pasayat)
Chairman

(Rahul Sarin)
Member

(Pravin Tripathi)
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

IA 54/2009

In

UTPE 118/2008

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin,
Member

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

Shri Love Dev Raj

.....Complainant

Vs.

Indian Railway Welfare Organization

.....Respondent

Appearances : None for the parties

Oral Order

25th August 2010

The matter shall be listed on 25th November 2010.

(Dr. Justice Arijit Pasayat)
Chairman

(Rahul Sarin)
Member

(Pravin Tripathi)
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

IA 53/2009

In

UTPE 119/2008

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin,
Member

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

Shri J.P.Menon

.....Complainant

Vs.

Indian Railway Welfare Organization

.....Respondent

Appearances : None for the parties

Oral Order

25th August 2010

The matter shall be listed on 25th November 2010.

(Dr. Justice Arijit Pasayat)
Chairman

(Rahul Sarin)
Member

(Pravin Tripathi)
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

IA 81/2007

In

UTPE 190/2007

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin,
Member

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

Shri N.K.Gupta

.....Complainant

Vs.

Indian Railway Welfare Organization

.....Respondent

Appearances : Shri C.M.Sharma, Advocate for the complainant

None for the respondent

Oral Order

25th August 2010

The matter shall be listed on 25th November 2010.

(Dr. Justice Arijit Pasayat)
Chairman

(Rahul Sarin)
Member

(Pravin Tripathi)
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

IA 27/2007

In

UTPE 64/2008

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin,
Member

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

Virender Swaroop Sharma

.....Complainant

Vs.

Indian Railway Welfare Organization

.....Respondent

Appearances : None for the parties

Oral Order

25th August 2010

The matter shall be listed on 25th November 2010.

(Dr. Justice Arijit Pasayat)
Chairman

(Rahul Sarin)
Member

(Pravin Tripathi)
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

UTPE 137/2008

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin,
Member

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

DG(I&R)Complainant

Vs.

Reliance CommunicationRespondent

Appearances : ADG for the DG

Oral Order
25th August 2010

At the request of the DG, four week's time is granted to file the
PIR.

List this matter on 24th November 2010.

(Dr. Justice Arijit Pasayat)
Chairman

(Rahul Sarin)
Member

(Pravin Tripathi)
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

RA 29/2010
CA 96/2007

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin,
Member

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

M/s Ispat UdyogComplainant

Vs.

M/s ABS Refractories Pvt. Ltd.Respondent

Appearances : Shri Vinod Kumar Sharma, Advocate for the
applicant

None for the respondent

Oral Order
25th August 2010

The Order dated 8.4.2010 is recalled. The CA No. 96/2007 is
restored to its original position. RA is disposed of.

List this matter on 25th November 2010.

(Dr. Justice Arijit Pasayat)
Chairman

(Rahul Sarin)
Member

(Pravin Tripathi)
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

RA 24/2010

In

UTPE 81/2001

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin,
Member

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

Tam Tam Pedda Guruva ReddyComplainant

Vs.

N/s Ashok Leyland Ltd. & Ors.Respondent

Appearances : Shri David Rao, Advocate for the complainant

Oral Order

25th August 2010

The Order dated 15.2.2010 is recalled. The UTPE 81/2001 is restored to its original position. RA is disposed of.

List this matter on 25th November 2010.

(Dr. Justice Arijit Pasayat)
Chairman

(Rahul Sarin)
Member

(Pravin Tripathi)
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

UTPE 85/2008

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin,
Member

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

Alok Kumar Choudhary

.....Complainant

Vs.

Republic Hundai

.....Respondent

Appearances : None for the parties

Oral Order

25th August 2010

None appears for the applicant. The matter is dismissed for non - prosecution.

(Dr. Justice Arijit Pasayat)
Chairman

(Rahul Sarin)
Member

(Pravin Tripathi)
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

CA 127/2006

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin,
Member

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

Archna DubeyComplainant

Vs.

UTI Technology Services Ltd.Respondent

Appearances : Shri Rajender Dubey, A/R of the applicant

None for respondent

Oral Order
25th August 2010

Order reserved.

(Dr. Justice Arijit Pasayat)
Chairman

(Rahul Sarin)
Member

(Pravin Tripathi)
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

CA 74/1996

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin,
Member

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

Ms. Alka SharmaComplainant

Vs.

H.B.Portfolio Leasing Ltd.Respondent

Appearances : None for applicant

Shri P.K.Mittal, Advocate for the respondent

Oral Order
25th August 2010

None appears for the applicant. The matter is dismissed for non-prosecution.

(Dr. Justice Arijit Pasayat)
Chairman

(Rahul Sarin)
Member

(Pravin Tripathi)
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

CA 626/2000

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin,
Member

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

L.T. Abhisekh KankanComplainant

Vs.

Airforce Naval Housing BoardRespondent

Appearances : Shri Yatish Mohan, Advocate for the applicant

Shri R.K.Handoo, Advocate for the respondent

Oral Order
25th August 2010

The affidavit of Shri Sandeep has been filed. A copy be supplied to the learned counsel for the applicant.

This matter shall be listed on 18th November 2010.

(Dr. Justice Arijit Pasayat)
Chairman

(Rahul Sarin)
Member

(Pravin Tripathi)
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

UTPE 99/2002
CA 157/2002

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin,
Member

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

Centre Point Shop AssociationComplainant

Vs.

M/s DLF Universal Ltd. & Anr.Respondent

Appearances : Shri Rajesh Chugh, Advocate for the
complainant

Oral Order
25th August 2010

The Sunil Prakash, AW-3 is present. A prayer for adjournment is made by the respondent.

List this matter on 25th November 2010.

(Dr. Justice Arijit Pasayat)
Chairman

(Rahul Sarin)
Member

(Pravin Tripathi)
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

CA 204/2008

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin,
Member

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

Anchal JainComplainant

Vs.

Dr. V.S.MalikRespondent

Appearances : None for the parties

Oral Order
25th August 2010

This matter shall be listed on 25th November 2010.

(Dr. Justice Arijit Pasayat)
Chairman

(Rahul Sarin)
Member

(Pravin Tripathi)
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

UTPE 52/2007

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin,
Member

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

DGI&R)Complainant

Vs.

Nokia (I) Ltd. & Ors.Respondent

Appearances : ADG for the DG

None

Oral Order
25th August 2010

We have perused the affidavit of evidence of the complainant. He says that pursuant to the Order dated 20th November 2007, the alleged defective set was replaced by the same model as far as practicable within two weeks. In fact, the respondent, in compliance with the aforesaid order, replaced the defective set with the new set on 7.12.2007 and he has no further complaint. The learned representative of the DG states that an individual person may have settled the dispute but that does not take away the affect of the general issues involved. If any such case involving similar allegation

comes to the notice of the DG, that shall be appropriately dealt with by the appropriate Forum. The proceedings are closed.

(Dr. Justice Arijit Pasayat)
Chairman

(Rahul Sarin)
Member

(Pravin Tripathi)
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

25.08.2010
UTPE 43/2000

IN THE MATTER OF:

D.G.(I&R)
Vs.
M/S. AMWAY INDIA ENTERPRISES

APPEARANCES: Shri Om Prakash, STA for D.G. (I&R).
Shri Rishi Manchanda, Advocate for the
respondent.

The matter is fixed for admission/denial of the Respondent's documents.

Learned Counsel for the respondent has filed five sets of documents relied upon by the respondent. Be kept with record.

The admission/denial has not taken place as the respondent has filed the documents today.

The matter shall be place before the Hon'ble Tribunal on 30.08.2010.

(V. Sreenivas)
Dy. Director (E)